

ITEM NO.24
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2793/2020

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

YOGESH ALIAS LALLU

Respondent(s)

Date : 17-02-2022 This petition was called on for hearing today.

For Petitioner(s)

Shashank Shekhar Singh, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

As per postal tracking report, notice issued to the sole respondent could not be served and returned back undelivered with postal remarks "receiver could not be found". Hence, learned counsel for the petitioner shall file the fresh particulars and take fresh steps in respect of the above said respondent within a period of two weeks for the service of notice to him.

List again on 24.03.2022.

SAURABH PARTAP SINGH LALER
Registrar